

INDIAFIRST LIFE INSURANCE COMPANY LIMITED

Regd. & Corporate Office: 301, 'B' Wing, The Qube, Infinity Park, Dindoshi, Film City Road, Malad (East), Mumbai - 400 097.

IndiaFirst Life Wealth Maximizer Plan

A Unit Linked Non Participating Life Insurance Endowment Plan

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Part- A

INDIAFIRST LIFE INSURANCE COMPANY LIMITED

Regd. & Corporate Office: 301, 'B' Wing, The Qube, Infinity Park, Dindoshi, Film City Road, Malad (East), Mumbai - 400 097.

Date/ Month/ Year

To,

XXXX
Add 1,
Add 2.
Pin code – xxx xxx

IndiaFirst Life Wealth Maximizer Plan- Policy No.: xxxxxxxx
Unit Linked Life Insurance Plan

Dear Customer,

Congratulations! You have taken a step towards insuring your 'Happy Family' and we are glad to be part of this journey with you.

All our products have been designed to be simple and easy to understand, providing true value for money. Along with this insurance pack which contains all the details of your Policy, we are also sending you the Policy Schedule and the First Premium Receipt (FPR).

We have provided you the relevant information about your Policy in this Policy document. This document is simple to understand and carries important information about your Policy and its features. Please read it carefully to ensure that this is the right Policy for your financial needs.

You can cancel this Policy if you disagree with any of the terms and conditions within the first 15 (Fifteen) days of receipt of your Policy document. In case you have bought this Policy through distance marketing mode or electronic mode, then, you may cancel the Policy within 30 (Thirty) days from the date of receipt of your Policy document. You will need to send us the original Policy document and a written request stating your reasons for cancellation, post which, we will refund/ pay you back an amount equal to the non-allocated Premium plus charges levied on cancellation of the Units plus the Fund Value on the date of cancellation of the Policy less pro-rata Mortality Charges, stamp duty charges and expenses incurred on medical examination, if any.

Please contact us on 1800 209 7800 for any information or assistance. Our customer care executives will be happy to help you.

Thank you once again for choosing IndiaFirst.

Yours truly,

Managing Director and CEO
(IndiaFirst Logo)

IndiaFirst Life Wealth Maximizer Plan
Unit Linked Life Insurance Plan

Non-Participating Linked Endowment Plan

UIN : 143L029V02

The Policyholder and the Life Assured, named in the Policy Schedule, have submitted the Proposal Form together with a personal statement and paid the first instalment of Premium specified herein to the Company for grant of the benefits specified in the Policy Schedule. It is agreed by the Policyholder/ the Life Assured and the Company that the Proposal Form and the personal statement together with any report or other documents shall form the basis for issuance of this Policy and that the grant of the benefits under this Policy is subject to due receipt of subsequent instalments of Premiums and due compliance with the terms and conditions contained in this document.

Subject to the terms and conditions of this Policy, the Company agrees that the benefits under this Policy shall become payable on the death of the Life Assured during the Policy Term or on survival of the Life Assured on the Maturity Date, as the case may be.

It is further hereby declared that every endorsement issued on this Policy by the Company shall be deemed to be a part of this Policy.

Signed by and on behalf of

IndiaFirst Life Insurance Company Limited

Managing Director and CEO
(IndiaFirst Logo)

Annexure A - Policy Schedule

Note: In this Policy, the investment risks in the investment portfolio are borne by the Policyholder. The Policyholder can withdraw amount from this Policy only after the completion of first 5 (Five) Policy Years from the Policy Commencement Date.

I. Policy details

Company Name:	IndiaFirst Life Insurance Company Limited
Product Name:	IndiaFirst Life Wealth Maximizer Plan (Unit Linked Life Insurance Plan)
UIN:	[143L029V02]
Policy No.:	
Proposal Form No.:	
Policy Commencement Date:	DD MM YY
Risk Commencement Date	DD MM YY
Maturity Date:	DD MM YY

II. Policyholder and Life Assured's Details

Policyholder's Name:	
Date of Birth:	DD MM YY
Relationship with the Life Assured:	
Policyholder's Address:	
Telephone No./ Mobile No.:	
Email:	
Life Assured's Name:	
Date of Birth:	DD MM YY
Client ID:	Age:
Gender:	Age admitted: Yes/ No
Life Assured's Address:	
Telephone No./ Mobile No.:	
Email:	

III. Nominee Details (as per Section 39 of the Insurance Act as amended from time to time)

Name:	
Date of Birth:	DD MM YY
Nominee Relationship	
Appointee's Name*:	

*If any of the Nominees is a minor, then, the Appointee will be the person named as the Appointee in the Proposal Form and will be entitled to receive the death benefit from us for and on behalf of the Nominee under this Policy.

IV. Premium and Benefit Details

Sum Assured:	Premium Payment: Regular Premium/ Limited Premium/ Single Premium
Policy Term:	Premium Paying Term:
Premium Payment Mode (not applicable for single premium): Annual/ Half Yearly /Quarterly Monthly	Annualized Premium:
Premium (in INR):	Premium Due Dates: DD MM YY
Due Date for Payment of Last Regular Premium/ Limited Premium: DD MM YY	

V. Fund Details

Fund Name Opted for	Allocation Proportion (in percentage): (Sum total should be 100%)
Any one strategy is to be selected provided no Fund is opted	

Name of the Strategy Opted for				
Systematic Partial Withdrawal Option	Yes/No	From Policy Term to years	% of Withdrawal:	Frequency: Yearly / Half Yearly/ Quarterly / Monthly

VI. Insurance Agent/ Insurance Broker Details

Name:
License No. :
Telephone No.:
Address:
Email ID:

VII. Special Conditions

NIL	
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The stamp duty of INR _____ (Rupees in words only) paid by pay order, vide receipt no. _____ dated _____, Government Notification Revenue and Forest Department No. Mudrank 2004/415/CR/690/M-1, dated 31.12.2004

Note: ON EXAMINATION OF THIS POLICY, if you notice any mistake, then, you may contact us for correction of the same.

Please read the terms and conditions of this Policy carefully to make the best use of this Policy. Terms used in the Policy Schedule have been explained in the Policy document.

PART B

1. Definitions

We have listed below a few words, terms and phrases which have been used in this Policy along with their meaning for your easy reference.

Word	Meaning
Age	Age of the Life Assured as at the last birthday on the Policy Commencement Date and on any subsequent Policy Anniversary or the age of the Nominee, as the case may be.
Age Based Investment Strategy	Age Based Investment Strategy means the investment process specified in Section 21.d and chosen by you in the Proposal Form.
Annexure	Any annexure, endorsement attached to this Policy as changed/ modified and issued by us from time to time.
Annualized Premium	The amount payable by you towards this Policy, in a Policy Year. Here annualized premium and annual premium is same and interchangeable
Appointee	The person nominated/ chosen by you to receive the proceeds or the benefits under this Policy, if the Age of the Nominee is less than 18 (Eighteen) years.
Automatic Trigger Based Investment Strategy	Automatic Trigger Based Investment Strategy means the investment process specified in Section 21.b and chosen by you in the Proposal Form.
Business Day	Any usual working day of our corporate office in Mumbai on which our office is open for any transaction with our customers.
Discontinuance Charge	A charge levied by us on the Discontinuance of Policy i.e. on complete withdrawal from the Policy. The Discontinuance Charge will be appropriated by cancellation of Units from the Unit Account at the time of such complete withdrawal. The Discontinuance Charge levied by us under this Policy is specified in Annexure D.
Discontinuance of Policy	Surrender or termination or cancellation of this Policy before the Maturity Date or on non-payment of the due Regular Premiums or Limited Premiums, as the case maybe, before the expiry of the notice period, as specified in Section 9 & 10
Discontinued Policy Funds	A segregated/ separate Fund maintained by us out of the fund value of all our discontinued policies in accordance with the Regulations
Fund	Each specific and separate investment fund established, offered, operated and managed by us in accordance with Section 21.a for this Policy.

Fund Management Charge	<p>A charge levied by us a percentage of the Fund Value. It is appropriated by adjusting the NAV and is charged at the time of computation of NAV on the Valuation Date.</p> <p>The Fund Management Charge levied by us under this Policy is specified in Annexure D.</p>
Fund Transfer Strategy	Fund Transfer Strategy means the investment process specified in Section 21.c and chosen by you in the Proposal Form.
Fund Value	<p>The total value of the Units in the Funds where you have invested your Premiums as on the Valuation Date. The value of the Units in each Fund on the Valuation Date is calculated as follows:</p> <p>(The total number of Units held by you in that Fund) * (corresponding NAV of that Fund as on the Valuation Date)</p> <p>The Fund Value is the sum of the value of Units in all the Funds that you have invested in, as on the Valuation Date. Fund value is inclusive of accumulated Loyalty Benefit (LB), Loyalty Advantage (LA) and Profit Booster (PB), if any.</p>
Grace Period	An additional period of 30 (Thirty) days from the due date for payment of Premium for yearly, half yearly and quarterly premium payment mode and 15 (Fifteen) days for monthly premium payment mode.
Income Tax Act	Income Tax Act, 1961 as amended from time to time
Insurance Act	Insurance Act, 1938 as amended by Insurance Laws (Amendment) Act, 2015, as amended from time to time
Life Assured	The person on whose life this Policy has been issued by us.
Limited Premium	The amount which is payable by you during the Premium Paying Term at regular intervals for a limited period. This has been specified in the Policy Schedule.
Lock-in-period	It is the period of 5 (Five) consecutive Policy Years from the Policy Commencement Date during which the Proceeds of the Discontinued Policy cannot be paid by us except in case of the Life Assured's death
Maturity Benefit	The benefit payable on survival of the Life Assured on Maturity Date. This is as specified in Section 4.c or Section 10.f, as the case may be, becomes payable.
Maturity Date	The date on which the Policy Term expires as mentioned in Policy Schedule.
Mortality Charge	<p>A charge levied by us for providing life insurance cover under this Policy.</p> <p>Mortality Charge and any extra mortality premium, if any, due to non-standard/ sub-standard life in accordance with our board approved underwriting policy will be levied by us by cancellation of the Units at</p>

	<p>the beginning of each Policy month.</p> <p>The Mortality Charge levied by us under this Policy is specified in Annexure D.</p>
NAV	<p>The price at which the Units are allocated to/ cancelled by us from the Unit Account on the Valuation Date.</p> <p>The NAV is computed upto 4 (Four) decimal places in accordance with Section 16.</p>
Nominee	<p>The person nominated/ chosen by you to receive the proceeds or the benefits, in case of the Life Assured's death during the Policy Term.</p>
Paid-Up Policy	<p>If you have paid the due Regular Premiums or Limited Premiums, as the case maybe, till the expiry of the Lock-in-period, then, this Policy will not terminate, provided you have chosen to convert the Policy into Paid-Up Policy, in accordance with Section 10.f.</p>
Paid-Up Sum Assured	<p>The Paid-Up Sum Assured is calculated as:</p> <p>Sum Assured * (Total No. of Premiums paid/ Total No. of Premiums payable)</p>
Partial Withdrawal	<p>Any amount, withdrawn by you from the Fund Value in accordance with Section 11 during the Policy Term.</p>
Policy	<p>This IndiaFirst Life Wealth Maximizer which includes this Policy wording (as may be changed/ modified by us subject to prior approval of the Regulatory Authority, from time to time), the Proposal Form, Annexures, the Policy Schedule, any tables, information and documents which forms a part of this Policy. This Policy includes the entire contract of insurance between you and us.</p>
Policy Anniversary	<p>The annual anniversary of the Policy Commencement Date.</p> <p>Example: If the Policy Commencement Date is December 18, 2015, then, every December 18 will be the Policy Anniversary thereafter.</p>
Policy Commencement Date / Date of Inception of the Policy	<p>The date on which this Policy is issued by us.</p>
Policy Schedule	<p>The schedule attached to this Policy as Annexure A and if we have issued a revised Policy Schedule, then, such revised Policy Schedule.</p>
Policy Term	<p>The period which starts on the Policy Commencement Date and ends on the Maturity Date.</p>
Policy Year	<p>A period of 12 (Twelve) consecutive months starting from the Policy Commencement Date and ending on the day immediately preceding its annual anniversary and each subsequent period of 12 (Twelve) consecutive months thereafter during the Policy Term.</p> <p>Example: If the Policy Commencement Date is December 18, 2015, then, the first Policy Year will be December 18, 2015 to December 17,</p>

	2016.
Premium	<p>An amount that you pay us either as Single Premium or as Regular Premiums or Limited Premiums for securing the benefits under this Policy.</p> <p>The Premium payable by you is specified in the Policy Schedule.</p>
Premium Allocation Charge	<p>It is a percentage of the Premium appropriated towards charges from the Premiums received by us.</p> <p>The Premium Allocation Charge levied by us under this Policy is specified in Annexure D.</p>
Premium Paying Term	<p>The time period during which you need to pay your Regular Premiums or Limited Premiums, as the case maybe, to us for securing the benefits under this Policy.</p> <p>Your Premium Paying Term is specified in the Policy Schedule.</p>
Proceeds of the Discontinued Policy	It is the Fund Value as on the date of Discontinuance of Policy.
Proposal Form	The proposal form completed and submitted by you based on which we have issued this Policy to you.
Regular Premium	<p>The amount which is payable by you during the Premium Paying Term at regular intervals as specified in the Policy Schedule.</p> <p>If you have opted to pay the Premiums as Regular Premiums, then, your Premium Paying Term will be equal to the Policy Term.</p>
Regulations	The applicable laws as amended from time to time which are applicable to this Policy, its Funds, the valuation of investments and other assets.
Regulatory Authority	The Insurance Regulatory and Development Authority of India or such other authority or authorities, as may be designated/ appointed under the applicable laws and regulations as having the authority to oversee and regulate life insurance business in India.
Revival Period	The period of 2 (Two) consecutive years from the date of Discontinuance of Policy during which you can pay the due unpaid Premiums to us and comply with the conditions specified in Section 9.b or Section 10.b, as the case may be, for reviving the Policy.
Risk Commencement Date	<p>The date on which the insurance coverage starts under this Policy.</p> <p>This is specified in the Policy Schedule.</p> <p>Life cover for the minor life starts one day before the end of two years from the date of commencement of the policy or at the first monthly policy anniversary after attainment of majority i.e. age 18 years, whichever is earlier.</p>

Settlement Option	This is the option whereby you can opt to receive your maturity benefit in installments over a defined period of time (“ Settlement Period ”) in accordance with Section 15.																				
Single Premium	Single Premium is the premium payable at the start of the Policy with no further obligation to pay																				
Sum Assured	<p>The Sum Assured applicable under this Policy is as follows: Minimum Sum Assured:</p> <table border="1"> <thead> <tr> <th></th> <th>Age under 45 years while applying for the Policy</th> <th>Age 45 years and above while applying for the Policy</th> </tr> </thead> <tbody> <tr> <td>Regular and Limited Premium</td> <td>(10* Annualized Premium) or (0.5 * Policy Term * Annualized Premium)] whichever is higher</td> <td>(7* Annualized Premium) or (0.25 * Policy Term * Annualized Premium)] whichever is higher</td> </tr> <tr> <td>Single /Top-Up Premium</td> <td>125% of single premium</td> <td>110% of single premium</td> </tr> </tbody> </table> <p>Maximum Sum Assured:</p> <table border="1"> <thead> <tr> <th></th> <th>Age under 45 years while applying for the Policy</th> <th>Age 45 years and above while applying for the Policy</th> </tr> </thead> <tbody> <tr> <td>Regular and Limited Premium</td> <td>(10* Annualized Premium) or (0.5 * Policy Term * Annualized Premium)] whichever is higher</td> <td>(10* Annualized Premium) or (0.25 * Policy Term * Annualized Premium)] whichever is higher</td> </tr> <tr> <td>Single /Top-Up Premium</td> <td>125% of single premium</td> <td>110% of single premium</td> </tr> </tbody> </table>				Age under 45 years while applying for the Policy	Age 45 years and above while applying for the Policy	Regular and Limited Premium	(10* Annualized Premium) or (0.5 * Policy Term * Annualized Premium)] whichever is higher	(7* Annualized Premium) or (0.25 * Policy Term * Annualized Premium)] whichever is higher	Single /Top-Up Premium	125% of single premium	110% of single premium		Age under 45 years while applying for the Policy	Age 45 years and above while applying for the Policy	Regular and Limited Premium	(10* Annualized Premium) or (0.5 * Policy Term * Annualized Premium)] whichever is higher	(10* Annualized Premium) or (0.25 * Policy Term * Annualized Premium)] whichever is higher	Single /Top-Up Premium	125% of single premium	110% of single premium
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Single /Top-Up Premium	125% of single premium	110% of single premium																			
Top-up Premium	Top-up Premium means an additional amount(s) of premium paid, if any, over and above the base premium stipulated in the terms and conditions, at regular intervals during the Policy term																				
Top-up Sum Assured	<p>Top-up Sum Assured refers to the Sum Assured to be added in respect of the Top-up Premium</p> <p>Each Top-up premium paid shall have Top-up Sum Assured of 1.25 times of the Top-up premium for entry age below 45 years and Top-ups Sum Assured of 1.10 times of the Top-up premium for entry age</p>																				

	<p>45 years and above.</p> <p>Sum Assured on Top-Up will be determined based on the age of the customer at the time of payment of top-up premium but not on entry age.</p>
Unit	<p>A notional part which represents a specific and proportionate part of the Unit Account.</p> <p>The Units are used by us for determining the benefits payable under this Policy.</p>
Unit Account	<p>It is the notional account that is opened and managed by us for you, in which the Units are allocated and/ or cancelled by us in accordance with Section 16.</p>
Valuation Date	<p>The date on which the NAV of the Fund is determined by us in accordance with the Regulations.</p>
We or us or our or Insurer or Company	<p>IndiaFirst Life Insurance Company Limited.</p>
You or your or Policyholder or Proposer	<p>The person named as the Policyholder in the Policy Schedule, who has taken this Policy from us. You may or may not be the Life Assured under this Policy.</p>

PART - C

2. Interpretations

- a. This Policy is divided into numbered sections for ease of reference and reading only.
- b. Except as otherwise stated, these divisions and the corresponding section headings do not limit the Policy or its interpretation in any way.
- c. Words of one gender will include the other gender and the singular will include the plural and vice versa, unless the context otherwise requires.
- d. Days mean calendar days, unless stated otherwise.
- e. Reference to any statutory enactment includes any subsequent amendment to that statutory enactment.
- f. Please refer to the Policy Schedule for understanding the benefits payable, Premium payable, due dates for payment of Premium and other terms as mentioned in the below terms and conditions of this Policy.

3. Executive Summary

Key Features about this Policy

- i. IndiaFirst Life Wealth Maximizer Plan is a non-participating, unit linked endowment insurance plan which is available on Regular Premium, Limited Premium and Single Premium basis.
- ii. The higher of the Sum Assured or the Fund Value is paid on the Life Assured's death during the Policy Term.
- iii. The Fund Value, as on the Maturity Date, is paid to the Life Assured on the Maturity Date.
- iv. The premium net of charges will be invested into funds as selected in the proposal form or as per the investment strategy opted for.
- v. You can make the most out of your investments by switching from one Fund to another.
- vi. You can withdraw your money in case of any financial emergency through Partial Withdrawals or you can withdraw money regularly through systematic partial withdrawal.
- vii. Get tax benefits on the premiums you pay and benefits you receive as per prevailing income tax laws

viii.

Risk factors

The Premium paid in unit linked insurance policy is subject to investment risks associated with capital markets.

The value of the Units may go up or down based on the Fund performance.

Other factors influencing the capital market affect the value of the Units. Hence you are responsible for all your investment decisions.

The Premiums paid are subject to certain charges, as specified in Annexure D. There may be fluctuations in investment returns and a possibility of modification in charges. However, any modification in charges shall always be subject to prior approval from the Regulatory Authority.

Our Funds do not offer a guaranteed or assured return.

The past performance of our funds do not necessarily indicate the future performance of any of these Funds.

Please know the associated risks and applicable charges under this Policy from your insurance agent or the intermediary and read the Policy document issued by us carefully.

You should consult your tax advisor for understanding the tax benefits and liabilities under this Policy. We do not accept any responsibility or express any opinion as to the validity or legality of tax benefits or liabilities as may be applicable to you.

4. Benefits Payable under this Policy

a. Death Benefit on Regular/Limited/Single Premium

Upon the Life Assured's death on or after the Risk Commencement Date but before the Maturity Date, the higher of the following benefits are payable by us:

- i. Sum Assured; or
- ii. Fund Value, as on the date of death of the Life Assured.

Any charges deducted from the base fund value subsequent to the date of death shall be paid-back to the nominee or beneficiary along with death benefit on regular/limited/single premium.

The minimum death benefit payable will be at least 105% (One Hundred Five percent) of the total Premiums received by us excluding applicable taxes, if any, till the date of death of the Life Assured.

Subject to the terms and conditions of this Policy, the aforesaid death benefit will become payable to the Nominee/ Appointee/ legal heir (as applicable) as specified in Section 6.a provided this Policy is in force and we have received the due Premiums.

If the death of the Life Assured occurs before the Life Assured has attained the Age of 60 (Sixty) years and provided this Policy is in force, then, the Sum Assured for the purposes of payment of death benefit will be reduced by an amount equivalent to the Partial Withdrawals, if any, made by you during the 24 (Twenty Four) months immediately preceding the death of the Life Assured.

If the death of the Life Assured occurs when the Life Assured has attained the Age of 60 (Sixty) years or after the Life Assured has attained the Age of 60 (Sixty) years and provided this Policy is in force, then, the Sum Assured for the purposes of payment of death benefit will be reduced by an amount equivalent

to the Partial Withdrawals, if any, made by you during the 24 (Twenty Four) months prior to the Life Assured attaining the Age of 60 (Sixty) years and all subsequent Partial Withdrawals made after the Life Assured attains the Age of 60 (Sixty) years.

Partial withdrawal made from eligible top-up premium fund value shall not be deducted for the purpose of deduction of sum assured

b. Death Benefit on Top-Up Premium, if any

Upon the Life Assured's death on or after the Risk Commencement Date but before the Maturity Date, the higher of the following benefits are payable by us:

- i. Top-Up Sum Assured; or
- ii. Top-Up Fund Value, as on the date of death of the Life Assured.

Any charges deducted from the top-up fund value subsequent to the date of death shall be paid-back to the nominee or beneficiary along with death benefit on top-up premium.

The minimum death benefit payable will be at least 105% (One Hundred Five percent) of the total top-up Premiums received by us excluding applicable taxes, if any, till the date of death of the Life Assured.

Subject to the terms and conditions of this Policy, the aforesaid death benefit on top-up premium will become payable to the Nominee/ Appointee/ legal heir (as applicable) as specified in Section 6.a provided this Policy is in force and we have received the due Premiums.

c. Maturity Benefit

The Fund Value inclusive of Top-up Fund Value, as on the Maturity Date, is payable provided the Life Assured is alive on the Maturity Date.

Subject to the terms and conditions of this Policy, the aforesaid maturity benefit will become payable to the Life Assured provided this Policy is in force and we have received the due Premiums.

You may choose to receive the aforesaid maturity benefit in periodic equal installments under the Settlement Option, as specified in Section 15 by giving a written notice to us at least 3 (Three) months before the Maturity Date. In case of the Life Assured's death during the Settlement Period, only the balance Fund Value (as on the date of the Life Assured' death) will be payable to the Nominee and the Settlement Option will terminate immediately.

d. Loyalty Benefit and Profit Booster

The policy offers Loyalty Benefit which shall be added at the end of every policy year starting from the end of 6th policy year; as a percentage, as mentioned in the table below, of the average of daily fund value including top up fund value, if any, in the same policy year where this is applicable.

The policy offers Profit Booster which shall be added at the end of every 5th year starting from the end of 10th policy year; as a percentage, as mentioned in the table below, of the average of daily fund value including top up fund value, if any, during the immediate previous 2 policy year provided policy term is 15 years and above.

Premium band(in INR)	250,000 – 499,999	500,000 – 999,999	1,000,000 and above
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Loyalty Benefits(% of average daily fund value during the policy year): from end of policy year 6 –10	0.35%	0.35%	0.35%
Loyalty Benefits(% of average daily fund value during the policy year): from end of policy year11 and onwards	0.50%	0.75%	0.80%
Profit Booster (% of average daily fund value during the previous 2 policy year): every 5 th policy year starting from the end of 10 th policy year provided policy term is 15 years and above	1%	1%	1%

Under Regular and Limited payment option, the above Loyalty Benefit and Profit Booster shall be applicable either policy is in in-force or in paid-up status.

Under Single Premium: Loyalty Benefit. shall be added at the end of every policy year starting from the end of 6th policy year; as a percentage (@ 0.25% p.a) of the average of daily fund value including top up fund value, if any, in the same policy year where this is applicable. However there will not be any Profit Booster for the Single Premium.

e. Loyalty Advantage

You are eligible for Loyalty Advantage as long as you are continuing paying your premiums during the premium paying term. This will be added at the end of the every policy year starting from the end of 6th policy year; as a percentage as mentioned below, of the average of daily fund value including top up fund value, if any, in the same policy year where this is applicable.

Premium band	250,000 – 499,999	500,000 – 999,999	1,000,000 and above
Limited 5 Pay	0%	0%	0%
Limited 10 Pay	0.10%	0.10%	0.10%
Limited 15,20 & 25 Pay and Regular Premium	0.15%	0.15%	0.15%

The above Loyalty Advantage shall not be applicable for the Single Premium.

f. Rider Benefit

Under this Policy, no riders are offered by us.

5. In the Event of the Policyholder's Death

a. If the Life Assured is a minor, then, on the Policyholder's death (provided the Policyholder and the Life Assured are different persons) any surviving parent or legal guardian who has an insurable interest may become the policyholder by submitting a written request to us. On receipt of such written request and information as may be required by us, we will issue a written endorsement. Under this Policy, there is no benefit payable on the Policyholder's death during the Policy Term.

b. If the Life Assured is a minor, then, on the Policyholder's death (provided the Policyholder and the Life Assured are different persons) if any surviving parent or legal guardian who has an insurable interest does not want to become the policyholder, then the policy will terminate and discontinuance fund value or fund value if any, as the case may be, will be paid to the Policyholder's legal heirs or legal representatives or to a person as directed by a court of competent jurisdiction as per terms and conditions of the Policy.

c. If there is no surviving parent or legal guardian and the Life Assured is a minor, then:

- i. if the Policyholder's death occurs after the expiry of the Lock-in-period, the Policy will terminate after paying the Fund Value to the Policyholder's legal heirs or legal representatives or to a person as directed by a court of competent jurisdiction; or
- ii. if the Policyholder's death occurs before the expiry of the Lock-in-period, the Fund Value will be transferred to the Discontinued Policy Funds after deducting the applicable Discontinuance Charges. Upon the expiry of the Lock-in-period, the Proceeds of the Discontinued Policy will become payable to the Policyholder's legal heirs or legal representatives or to a person as directed by a court of competent jurisdiction and the Policy will terminate.

6. Payment of Benefits

- a. The death benefit under this Policy will be payable to the Nominee/ the Appointee/ legal heirs/ assignee/ person as directed by a court of competent jurisdiction.
- b. The maturity benefit payable under this Policy will be paid to the Policyholder.
- c. All benefits including the Sum Assured and other sums under this Policy will only be paid in India and in Indian Rupees.
- d. Payment of the death benefit or the maturity benefit will constitute a good, valid and sufficient discharge of our liability under this Policy.

7. Premium Payment

- a. Under this Policy, you have an option to pay the due Premiums to us as Regular Premium or Limited Premium or as Single Premium.
- b. Regular Premiums and Limited Premiums can be paid to us either by monthly / quarterly / half yearly / yearly payment mode, as selected by you in the Proposal Form. The Premiums should be paid on or before the due dates to avoid Discontinuance of your Policy.

8. Missing Your Premium

- a. You are provided a Grace Period in case you miss paying your Premium on the due dates. All your Policy benefits continue during the Grace Period.
- b. In case of the Life Assured's death during the Grace Period, we will pay the death benefit and the Policy will terminate.
- c. Grace Period is only available for the Policy where Regular Premiums or Limited Premiums, as the case may be, are payable under this Policy.

PART D

9. Discontinuance of the Policy during the Lock-in-period

- a. If you have not paid the due Regular Premiums or Limited Premiums, as the case maybe, by the end of the Grace Period, we will send you a notice within a period of 15 (Fifteen) days from the expiry of the Grace Period. You may then exercise one of the following options within a period of 30 (Thirty) days from the date of receipt of the said notice.
 - i. revive the Policy within the Revival Period; or
 - ii. complete withdrawal from the Policy without any risk cover.

The Fund Value will continue to be a part of the Funds chosen by you till the time you exercise one of the above options or till the expiry of the notice period of 30 (Thirty) days, whichever is earlier. During this notice period, the Policy will continue to be in force in accordance with the terms and conditions of this Policy and we will deduct all the applicable charges.

- b. If you send us a written notice within 30 (Thirty) days from the date of receipt of notice, as specified in Section 9.a to revive this Policy, then, this Policy can be revived within the Revival Period at our discretion in accordance with our board approved underwriting policy if you have:
 - i. paid all the due unpaid Regular Premium or Limited Premium, as the case maybe without any interest; and
 - ii. submitted a declaration of good health and the Life Assured may have to undergo medical examination, if required as per Board approved underwriting policy. You will have to bear the cost of medical examinations, if any.
- c. During the Lock-in- period, if you exercise the option of reviving this Policy and we have not received the due unpaid Regular Premiums or Limited Premiums, as the case maybe, till the expiry of the notice period of 30 (Thirty) days, then, the Fund Value of this Policy will be transferred to the Discontinued Policy Funds. The Fund Value will continue to remain in the Discontinued Policy Fund and no risk cover will be provided till the Policy is revived during the Revival Period or till the expiry of the Lock-in-period, whichever is later.
- d. If you exercise the option of reviving this Policy and we have not received the due unpaid Regular Premiums or Limited Premiums, as the case may be, till the expiry of the notice period of 30 (Thirty) days, then, the Fund Value of this Policy will be transferred to the Discontinued Policy Funds. The current minimum return on the fund shall be 4% p.a. compounded or as prescribed by IRDA from time to time. The Fund Value will continue to remain in the Discontinued Policy Fund irrespective of the expiry of the Lock-in-period (i.e. if the Revival Period is not completed at the expiry of the Lock-in-period) and no risk cover will be provided till the Policy is revived during the Revival Period or till the expiry of the Revival Period, whichever is earlier.
- e. Upon revival of the Policy, the risk cover will be restored along with the investments made in the Funds as chosen by you out of the Discontinued Policy Fund, less the applicable charges. All the due and unpaid premiums without charging any interest plus Premium Allocation Charge will be collected and the balance amount will be invested in the chosen Fund to purchase the Units at the NAV as on the date of revival. The Discontinuance Charge, if any, already deducted will be added back to the Discontinued Policy Fund and the amount will be used to purchase the Units at the NAV as on the date of revival.
- f. If you exercise the option of complete withdrawal from this Policy without any risk cover or if you fail to exercise any of the options specified in Section 9.a within the notice period of 30 (Thirty) days, then, the Fund Value will be transferred to the Discontinued Policy Funds. In such a case, the Proceeds of the Discontinued Policy will become payable to you at the end of the Lock-in-period and this Policy will terminate.

10. Discontinuance of the Policy after the Lock-in-period

- a. If you do not pay the due Regular Premiums or Limited Premiums, as the case maybe, after the Lock-in Period, then, we will send you a notice within a period of 15 (Fifteen) days from the expiry of the Grace Period to exercise one of the following options within a period of 30 (Thirty) days from the date of receipt of the said notice:
 - i. revive the Policy within the Revival Period; or
 - ii. complete withdrawal from the Policy without any risk cover; or
 - iii. convert the Policy to a Paid-Up Policy.

The Fund Value will continue to be a part of the Funds chosen by you till the time you exercise one of the above options or till the expiry of the notice period of 30 (Thirty) days, whichever is earlier. During this period, the Policy will continue to be in force in accordance with the terms and conditions of this Policy and we will deduct all the applicable charges.

- b. If you send us a written notice within 30 (Thirty) days from the date of receipt of notice, as specified in Section 10.a to revive this Policy, then, this Policy can be revived within the Revival Period at Our discretion in accordance with our board approved underwriting policy if you have:
 - i. paid all the due unpaid Regular Premium or Limited Premium, as the case maybe without any interest; and
 - ii. submitted a declaration of good health and the Life Assured may have to undergo medical examination, if required as per Board approved underwriting policy. You will have to bear the cost of medical examinations, if any.
- c. Upon revival of the Policy, the risk cover will be restored along with the investments made in the Funds as chosen by you, less the applicable charges. All the due and unpaid premiums without charging any interest plus Premium Allocation Charge will be collected and the balance amount will be invested in the chosen Fund to purchase the Units at the NAV as on the date of revival. If due premiums are not paid before the end of the 2 years revival period then policy holder will have the following options:
 - i. Convert the policy into a paid-up policy. The treatment of paid-up policy will be applicable as mentioned below.
 - ii. Surrender the policy and receive the fund value including top-up fund value if any, at the end of the revival period. On payment of surrender value the policy shall terminate and all rights, benefits and charges under this policy shall be ceased.
- d. If you exercise the option of complete withdrawal from the Policy, then, this Policy will be terminated after paying the Fund Value and the Policy cannot be revived thereafter.
- e. If you do not exercise any option within the notice period of 30 (Thirty) days, then, it will be considered that you have opted for the option of complete withdrawal from the Policy. In such a case, the Policy will terminate after paying the Fund Value and the Policy cannot be revived thereafter.
- f. If you have opted to convert the Policy into a Paid-Up Policy, then, the Sum Assured will be reduced to the extent of Paid-Up Sum Assured. The Fund Value will be a part of Funds chosen by you and all charges will continue to get deducted as described under this Policy. Policyholder will have the option of resuming the payment of premiums within the revival period or before the end of the policy term whichever is earlier. On the Life Assured's death under a Paid-Up Policy, the Paid-Up Sum Assured or Fund Value, whichever is higher will become payable to the person as specified in Section 6.a and this Policy will terminate. The paid-up sum assured will be reduced by an amount equal to the partial withdrawals, if any made during the 24 months immediately preceding the date of death of the life assured for lives aged less than 60 years. For lives aged 60 or older, the sum assured will be reduced by the total partial withdrawals taken over 24 months prior to attained age 60 and all subsequent partial withdrawal amount after attaining age 60 during the policy. On survival of the Life Assured till the Maturity Date, the Fund Value will become payable and this Policy will terminate.
- g. In case of Regular Premium/ Limited Premium, after 5 (Five) Policy Years, if the Fund Value is not sufficient to deduct all the applicable charges, then, the Policy will be foreclosed. In case of Paid-Up Policy or non-payment of future due Premiums after 5 (Five) Policy Years, if the Fund Value falls below 110% (One Hundred Ten percent) of Annualized Premium, then, the Policy will be foreclosed and the

Fund Value will become payable.

11. Partial Withdrawals

- a. You can make Partial Withdrawals under this Policy only after the completion of the first 5 (Five) Policy Years, subject to the Life Assured having attained the Age of 18 (Eighteen) years.
- b. If you have chosen Regular Premium or Limited Premiums, then, you can make Partial Withdrawals only after payment of Regular Premiums or Limited Premiums, as the case maybe, for the first 5 (Five) Policy Years and after the completion of 5 (Five) Policy Years.
- c. The minimum Partial Withdrawal amount shall be INR 10,000 (Ten Thousand), whereas the maximum Partial Withdrawal amount shall not exceed 25% (Twenty Five) percent of the Fund Value at a time of partial withdrawal.
- d. If you have opted to pay Regular Premium or Limited Premium, then, the Fund Value after Partial Withdrawal should not be less than 110% (One Hundred Ten percent) of Annualized Premium.
- e. If you have opted to pay Single Premium, then, the Fund Value after Partial Withdrawal should not be less than INR 100,000 (One lac).
- f. Under this Policy, no Partial Withdrawal charges will be deducted by us.
- g. Partial withdrawals shall be made first from the fund value built up on from Top-up premium, if any, as long as such fund value supports the partial withdrawal and subsequently, the partial withdrawals shall be made from the fund value built up from the base premium.
- h. The partial withdrawals with respect to the fund value from the base premiums shall only be counted for the purpose of adjusting the sum assured to be payable on death. Partial withdrawals made from top-up premiums shall not be deducted for this purpose.
- i. The partial withdrawals shall not be allowed which would result in termination of a contract.
- j. Partial withdrawal is not allowed as long as Systematic Partial Withdrawal is in effect.

12. Systematic Partial Withdrawal Option

You can choose the option of Systematic Partial Withdrawal after completion of first 5 policy years provided life assured is 18 years and above. You can choose this option either at the proposal stage or place a subsequent request after policy issuance. In either scenario, you need to choose the percentage of pay out and to meet viability conditions as follows:

- The amount should not be less than Rs.1000 and not more than 25% p.a. of the fund value at a monthly, quarterly, half-yearly or yearly frequency after completion of first 5 policy years.
- The fund value should not fall below 110% of annualized premium for regular/limited premium paying policies and should not fall below Rs. 100,000 for single premium at any time during the tenure of Systematic Partial Withdrawal if fund grows @ 4%, provided premiums are paid as and when due.

What happens if the above mentioned criteria are not met?

At Issuance,

- If the viability condition is not met at the time of issuance, you will be advised to alter the terms and conditions such as tenure and percentage of Systematic Partial Withdrawal or premium amount or frequency, policy term or premium paying term of the policy such that it supports the condition that fund value is not less than 110% of annual premium for regular/limited premium paying policies and is not less than Rs. 100,000 for single premium at any time during the tenure of Systematic Partial Withdrawal if fund grows @ 4%, provided premiums are paid as and when due. The system will check the viability as mentioned above and will proceed only once these conditions are met.
- If Systematic Partial Withdrawal is accepted at proposal stage there cannot be partial withdrawal as long as the request for Systematic Partial Withdrawal is valid.

Post Issuance,

- If the above viability condition is met then request for Systematic Partial Withdrawal is processed and communication will be sent to you for the acceptance of your request.

- If the above viability condition is not met, then you will be advised to alter the combination of tenure and/or percentage of Systematic Partial Withdrawal. The system will check the viability as mentioned above and will proceed only once these conditions are met.
- Once the Systematic Partial Withdrawal is accepted, there cannot be any partial withdrawal as long as the Systematic Partial Withdrawal request is valid.

As and when systematic partial withdrawal comes in to effect then any death benefit sum assured will be reduced as per partial withdrawal methodology mentioned in death benefit section.

13. Top-up Premium

- a. You may apply to pay Top-up premium into this policy at any time, except during the last 5 years of the policy term.
- b. Top-up premium will not be accepted if regular or limited due premiums are not paid or policy is in discontinuance.
- c. Payment of Top-up premium is subject to charges as mentioned in Annexure D
- d. The minimum Top-up premium shall be INR 10,000 (Ten Thousand) and Total Top-up during the term shall not exceed total Regular / Limited / Single Premium paid at the time of Top-up.
- e. Top-up premiums can be allocated in various available funds in any proportion between the funds as chosen by you.
- f. Portfolio Strategies will not be applicable for Top-up Premium.
- g. Each Top-up premium paid shall have Top-up Sum Assured of 1.25 times of the Top-up premium for age at payment of top up premium is below 45 years and Top-ups Sum Assured of 1.10 times of the Top-up premium for age at payment of top up premium is 45 years and above.
- h. Top-up premiums once paid cannot be withdrawn from the top-up fund value for a period of 5 years from the date of payment of top-up premiums except in case of complete withdrawal of the policy.

14. Switching

- a. You have the option of switching the Fund Value from one Fund to another Fund by giving a written notice to us as long as the Life Assured is of 18 (Eighteen) years of Age.
- b. You are allowed to make unlimited number of switches subject to the condition that the minimum switch amount should be INR 5,000 (Five Thousand) and we will not levy any charges for switching of Funds.

15. Settlement Options

- a. On the maturity of this Policy, the Life Assured has an option to withdraw an amount from the Fund Value in equal units at regular intervals (i.e. monthly/quarterly/half-yearly/yearly as chosen by the policyholder) for a maximum period of 5 (Five) years from the Maturity Date by sending a written notice to us at least 3 (Three) months before the Maturity Date.
- b. During the Settlement Period, the Fund Value as on the Maturity Date will remain invested in the existing Funds till the end of the Settlement Period and the investment risk in such investments will be borne by the Life Assured.
- c. For payment of maturity benefit installments, we will cancel the Units from the Unit Account from all the Funds. If more than one Fund has been invested in, then, the cancellation of the Units will be effected to the extent possible in the same proportion as the total value of the Units held in each Fund, unless specified otherwise by the Life Assured and accepted by us in writing.
- d. During the Settlement Period, there will be no insurance coverage provided under this Policy. We will not allow any Partial Withdrawals or Switching of Funds during the Settlement Period.
- e. During the Settlement Period, we will deduct only the applicable Fund Management Charges.
- f. You have an option to request for complete withdrawal of the Fund Value at any time during the Settlement Period and no charges shall be levied by us. On receipt of such a request, we will pay the balance Fund Value as on the date of receipt of request to the Life Assured. On payment of the balance Fund Value, the Settlement Option will terminate.
- g. If the Life Assured's death occurs during the Settlement Period, then, we will pay the balance Fund Value as on the date of receipt of the Life Assured's death to you. On payment of the balance Fund Value, the Settlement Option will terminate.

16. Free Look Period

- a. You can cancel this Policy if you disagree with any of the terms and conditions of this Policy within the

first 15 (Fifteen) days of receipt of your Policy document. In case you have bought this policy through distance marketing mode or electronic mode, you may cancel the Policy within 30 (Thirty) days from the date of receipt of your Policy document. You will need to send us the original Policy document and a written request stating the reasons for cancellation, post which we will refund an amount equal to the non-allocated Premium plus charges levied on cancellation of Units plus Fund Value on the date of cancellation of the Policy less pro-rata Mortality Charges, stamp duty charges and expenses incurred on medical examination, if any and this Policy will terminate.

17. Units, Unit Account and Net Asset Value

a. We will open a Unit Account on the Policy Commencement Date. We will apply the Premiums received for allocation of the Units at the prevailing NAV to the Unit Account in the Funds chosen by you and in the allocation proportion as opted by you and specified in the Policy Schedule after deducting the applicable charges under this Policy.

b. The NAV of the Funds will be calculated on each Valuation Date as follows -

$$\text{NAV} = \frac{\text{(Market value of investment held by the Fund + value of current assets - value of current liabilities and provisions, if any)}}{\text{Number of Units existing on the Valuation Date (before creation/ redemption of the Units)}}$$

c. We reserve the right to value the NAV less frequently than every day in the following circumstances:

- i. When one or more stock exchanges which provide a basis for valuation for a substantial portion of the assets of the Fund are closed otherwise than for ordinary holidays.
- ii. When, as a result of political, economic, monetary or any circumstances out of the control of the Company, the disposal of the assets of the Fund are not reasonable or would not reasonably be practicable without being detrimental to the interests of the remaining policyholders.
- iii. In the case of natural calamities, strikes, war, civil unrest, riots and bandhs.
- iv. In the event of any natural disaster or any situation beyond our control that affects our normal functioning.
- v. If so directed by the Regulatory Authority.

d. In respect of the Premiums received by us through a local cheque or a demand draft payable at par at the place where the Premium is received before 3:00 pm on a Business Day, the closing NAV of the day on which the Premium is received will be applicable. In respect of the Premiums received by us through a local cheque or demand draft payable at par at the place where the Premium is payable, after 3:00 pm on a Business Day, then, the closing NAV of the next Business Day will be applicable.

e. In respect of Premiums received by us through outstation cheques, demand drafts at the place where the Premium is received, standing instructions on credit card/ debit card, then, the closing NAV of the day on which such cheques or demand drafts or instruments is realized shall be applicable.

f. In respect of valid applications received by the Company for surrender/ Discontinuance of the Policy, Partial Withdrawal, Fund switch, maturity, death claims payable under the Policy etc. by 3:00 pm on a day, then the closing NAV of the same day shall be applicable. In respect of valid applications received by the Company for surrender/ Discontinuance of the Policy, Partial Withdrawal, maturity, death claims payable under the Policy etc. after 3:00 pm on a day, then the closing NAV of the next Business Day will be applicable.

- g. If the date of receipt of a valid application/ instrument is not a Business Day, then, the closing NAV of the next Business Day will be applicable.
- h. We may change the cut-off time subject to prior approval of the Regulatory Authority. In such case, we will intimate you the changed cut-off time.

The payment of the benefits under the Policy will be made by cancellation of the required number of Units from the respective Funds. If more than one Fund has been invested in, the cancellation of Units will be effected to the extent possible in the same proportion as the total value of the Units held in each Fund, unless specified otherwise by you and accepted by us in writing.

18. Making a Death Claim

Steps involved in making a death claim

In order to process a death claim under this Policy, we will need a written intimation about the claim, upon the death of the Life Assured during the Policy Term. This is the first step towards processing your claim. The written intimation should also be accompanied with all the required documents as mentioned below:

- a. Proof of Age of the Life Assured, if the Age of the Life Assured has not been admitted by us.
- b. Claimant's statement and claim intimation report.
- c. Death certificate issued under section 12/17 of registration of Births and Deaths Act 1969
- d. Copies of First Information Report, post mortem report, duly attested by the police (only in case of unnatural death of the Life Assured including accidental death etc.).
- e. Hospitalization documents including discharge summary, all investigation reports (only in case the Life Assured was treated for any illness related to the cause of death).
- f. Original Policy document.
- g. A copy of photo-identity proof of the claimant and documents establishing the rights of claimant (e.g. driving license, PAN card, passport, Voter ID card etc.).
- h. Copy of Bank Pass Book of Nominee/Claimant along with Cancelled cheque
- i. Any other document or information that we may need for validating and processing the death claim.

PART - E

19. Charges

Under this Policy, we will levy the following charges as specified in Annexure D:

- i. Premium Allocation Charge;
- ii. Top-up Premium Allocation Charge;
- iii. Mortality Charge;
- iv. Fund Management Charge; and
- v. Discontinuance Charge.

We will deduct the above charges in the manner specified in Annexure D.

20. Taxes

- a. We will deduct the applicable taxes in accordance with the applicable provisions of Indian tax laws. Any Premium and benefit payable under this Policy is subject to applicable taxes, levies, cess, etc, which shall always be paid by you. You are liable to pay all applicable taxes, levies, cess etc. as levied by the Government/ statutory authorities from time to time.
- b. You should consult your tax advisor for understanding the tax benefits and liabilities under this Policy. We do not accept any responsibility or express any opinion as to the validity or legality of tax benefits or liabilities as may be applicable to you.

21. Funds

It is mandatory for you to either choose one of the investment strategies or fund options in this policy. Only one strategy can be effective at any given point in time. In case, you do not opt for any of the Investment Strategies in the policy, you can always optimize your premiums by choosing to invest it in various fund options.

- a. Under this Policy, you have the option to invest in the following 7 (Seven) Funds, i.e. Equity1 Fund, Balanced 1 Fund, Debt1 Fund, Value Fund, Index Tracker Fund, Dynamic Asset Allocation Fund and Equity Elite Opportunities Fund. The details of the Funds offered under this Policy are provided in **Annexure C**.

b. Automatic Trigger Based Investment strategy

Before the Policy Commencement Date or at any policy anniversary, you have the option to choose the Automatic Trigger Based Investment strategy. If you have opted for the Automatic Trigger Based Investment Strategy then 100% of your premium after deduction of applicable charges will be invested in Equity 1 fund., We will review your Unit Account at the end of each Business Day to see if the return on your investments in the Equity1 Fund (after allowing for Premium Allocation Charge and Mortality Charge) is 10% (Ten percent) or more at the end of that Business Day.

If the return is 10% (Ten percent) or more on such Business Day, then, an amount equal to the appreciation will be transferred to the Debt1 Fund (i.e. if the value of the Units in the Equity1 Fund is 10% (Ten percent) or more of the net amount invested in Equity1 Fund, then, an amount equivalent to the appreciation will be transferred to the Debt1 Fund.)

You have an option to cancel the Automatic Trigger Based Investment strategy for future transactions by submitting a written request to us during the Policy Term. This strategy is not applicable with Top-up Premium.

c. Fund Transfer Strategy

Before the Policy Commencement Date or at any policy anniversary, you have the option to choose the Fund Transfer Strategy. Fund Transfer Strategy allows you to enter equity market in a systematic manner. You need to choose two funds, a debt oriented fund and an equity oriented fund. You have the choice to select amongst Debt1 Fund and Balanced 1 Fund which are debt oriented funds. You have the choice to select amongst Equity1 Fund, Value Fund, Index Tracker Fund and Equity Elite Opportunities Fund which are equity oriented funds. This strategy is applicable to the Annual and Single premium payment only. Your Premium after deduction of applicable charges will be allocated to chosen debt oriented fund along with any existing units in that fund, if any. The units in the chosen debt oriented fund is then transferred systematically on a monthly basis to the chosen equity oriented fund in the following way:

- Policy Month 1 – 1/12 of the units available at the beginning of the policy month 1
- Policy Month 2 – 1/11 of the units available at the beginning of the policy month 2
- Policy Month 3 – 1/10 of the units available at the beginning of the policy month 3
-
-
- Policy Month 11 – 1/2 of the units available at the beginning of the policy month 11
- Policy Month 12 – Balance units available at the beginning of the policy month 12

All the future premiums after deduction of applicable charges will also follow the same pattern as long as Fund Transfer Strategy is active.

You have an option to cancel the Fund Transfer strategy for future transactions by submitting a written request to us during the Policy Term This strategy is not applicable with Top-up Premium.

In case of revival when the annual premium is not paid in the commencement month of the policy year, then this strategy will be applicable as follows:

e.g. If the policy is revived in the 9th month from due date of first unpaid premium; then strategy will be applicable from policy month 9 onwards i.e. with 1/4 of the units available at the beginning of the policy month 9, 1/3 of the units available at the beginning of the policy month 10, 1/2 of the units available at the beginning of the policy month 11 and balance units available at the beginning of policy month 12

d. Age Based Investment Strategy

Before the Policy Commencement Date or at any policy anniversary, you have the option to choose Age Based Investment Strategy. At policy inception your premium after deduction of applicable charges will be distributed between Equity 1 Fund, Debt1 Fund and Value Fund based on your age. As you move from one age band to another, your funds are redistributed based on your age. The age wise fund distribution is shown in the below table.

Age as on last birthday (Years)	Equity 1	Debt1	Value
5 – 25	40%	30%	30%
26 – 35	35%	40%	25%
36 – 45	30%	50%	20%
46 – 55	25%	60%	15%
56 – 65	20%	70%	10%
66 – 70	15%	80%	5%
71 - 90	5%	90%	5%

On every calendar month units shall be rebalanced as necessary to achieve the proportions as mentioned in the above table.

You have an option to cancel the Age Based Investment strategy for future transactions by submitting a written request to us during the Policy Term. This strategy is not applicable with Top-up Premium.

22. Risks associated with unit linked insurance plans

- a. This Policy has been issued by us on the basis of your acknowledgement and agreement that:
 - i. IndiaFirst Life Insurance Company Limited is only the name of the insurance company and “IndiaFirst Life Wealth Maximizer Plan” is only the name of this unit linked fund based insurance plan and does not in any way indicate the quality of this Policy, its future prospects or returns.
 - ii. Unit linked insurance products are different from the traditional insurance products and are subject to investment risks which are borne by you.
 - iii. The premiums paid in the unit linked insurance policies are subject to investment risks associated with the capital markets and the NAVs of the Units may go up or down based on the performance of the Funds and factors influencing the capital market.
 - iv. Investments in the Funds are subject to market risks and the investment risks in investment portfolio are borne by you.
 - v. The Funds or the names of the Funds as shown in this Policy do not in any manner indicate or guarantee the quality of the Funds, future prospects or returns. The past performance of any of our Funds is not indicative of the future performance of any of these Funds.
 - vi. We do not guarantee the Fund Value or the NAV. Please note that depending on the market risk and the performance of the Funds to which the Units are referenced, the Fund Value or the NAV may fall, rise or remain unchanged. We have not given any assurance that the objectives of any of the Funds will be achieved.
 - vii. The Funds do not offer a guaranteed or assured return except to the extent as guaranteed or assured by us, if any under this Policy.

PART - F

23. Death Benefit Claim not Admitted under this Policy

- a. You are not entitled to receive any benefits under this Policy, if the Life Assured, whether sane or insane, commits suicide within 12 (Twelve) months from the date of inception of the policy or from the date of revival of this Policy. In such a case, we will pay the Fund Value as on the date of death of the Life Assured along with the charges deducted by us after the date of death of the Life Assured, if any and this Policy will terminate.

24. Nomination Details (as per Section 39 of the Insurance Act as amended from time to time)

a. Appointing a Nominee to receive the Death Benefit

The death benefit will be payable to the person nominated as Nominee by you in the Proposal Form and specified in the Policy Schedule, in accordance with Section 39 of the Insurance Act as amended from time to time.

b. If the Nominee is a minor

If the Nominee is a minor, then, you may appoint an Appointee to receive and hold the death benefits for the benefit of the Nominee until the Nominee attains the Age of 18 (Eighteen) years.

c. Making/ Changing a nomination

You can also nominate a person or change a nomination at any time during the Policy Term and while this Policy is in force, by submitting a written request to us. The nomination or change in nomination will become effective only after it is recorded by us in accordance with Section 39 of the Insurance Act as amended from time to time.

d. Our liability in a nomination

In accepting or recording a nomination or a change of nomination, we do not accept any responsibility or express any opinion as to its validity or legality.

25. Assignment

a. Assignment of the Policy

You may assign this Policy by making an endorsement on the Policy itself or through a separate instrument in accordance with Section 38 of the Insurance Act, 1938 as amended from time to time. In either case, you should submit a written request to us for registration of the assignment. Any assignment will automatically cancel any nomination made by you except in case of any assignment made by you in our favour in accordance with Section 38 of the Insurance Act, 1938 as amended from time to time.

Any assignment made by you under this Policy will become effective only after it is recorded by us.

Assignment is not permitted, if this Policy has been procured under the Married Women's Property Act, 1874.

b. Our Liability in an Assignment

In accepting or recording an assignment, we do not accept any responsibility or express any opinion as to its validity or legality.

26. Loan

- a. Under this policy, you are not entitled to receive any loans.

27. Policy Ceases/ Ends/ Terminates

- a. This Policy will cease immediately and automatically on the happening of the earliest of any of the following -
 - i. on the date of payment of the death benefit under this Policy upon the death of the Life Assured; or
 - ii. on the date of intimation of rejection of claim by us; or
 - iii. if the due unpaid Regular Premiums or Limited Premiums, as the case maybe, have not been paid by you to us till the expiry of the Lock-in-period or the Revival Period, whichever is later in accordance with Section 9 & 10; or
 - iv. on the date of payment of surrender value ; or
 - v. on the payment of Maturity benefit ; or
 - vi. on the date of receipt of free look request in accordance with Section 15; or
 - vii. on the date, the Fund Value falls below 110% (One Hundred Ten percent) of Annualized Premium in accordance with Section 10.g

28. Change of Address

- a. You are required to inform us in writing, about any change in your/ Nominee's address. This will ensure that our correspondence reaches you/ the Nominee without any delay.

29. Disclosures

a. Misrepresentation/Fraudulent Disclosures

Fraud, Misrepresentation and forfeiture would be dealt with in accordance with provisions of Section 45 of the Insurance Act 1938, as amended from time to time.

b. Section 45 of Insurance Act, 1938 as amended from time to time:

- No policy of life insurance shall be called in question on any ground whatsoever after the expiry of three years from the date of the policy, i.e., from the date of issuance of the policy or the date of commencement of risk or the date of revival of the policy or the date of the rider to the policy, whichever is later.
- A policy of life insurance may be called in question at any time within three years from the date of issuance of the policy or the date of commencement of risk or the date of revival, of the policy or the date of the rider to the policy, whichever is later, on the ground of fraud:

Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or nominees or assignees of the insured the grounds and materials on which such decision is based.

- Notwithstanding anything contained in sub-section (2), no insurer shall repudiate a life insurance policy on the ground of fraud if the insured can prove that the mis-statement of or suppression of a material fact was true to the best of his knowledge and belief or that there was no deliberate intention to suppress the fact or that such mis-statement of or suppression of a material fact are within the knowledge of the insurer:
Provided that in case of fraud, the onus of disproving lies upon the beneficiaries, in case the policyholder is not alive.

- A policy of life insurance may be called in question at any time within three years from the date of issuance of the policy or the date of commencement of risk or the date of revival of the policy or the date of the rider to the policy, whichever is later, on the ground that any statement of or suppression of a fact material to the expectancy of the life of the insured was incorrectly made in the proposal or other document on the basis of which the policy was issued or revived or rider issued:

Provided that the insurer shall have to communicate in writing to the insured or the legal representatives or nominees or assignees of the insured the grounds and materials on which such decision to repudiate the policy of life insurance is based:

Provided further that in case of repudiation of the policy on the ground of misstatement or suppression of a material fact, and not on the ground of fraud, the premiums collected on the policy till the date of repudiation shall be paid to the insured or the legal representatives or nominees or assignees of the insured within a period of ninety days from the date of such repudiation.

- Nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.

c. Prohibition of Rebate: Section 41 of the Insurance Act, 1938 as amended from time to time

- No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectus or tables of the insurer.

Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a bonafide insurance agent employed by the insurer.

- Any person making default in complying with the provisions of this section shall be liable for a penalty which may extend to ten lakh rupees.

30. Right to Revise/ Delete/ Alter the Terms and Conditions of this Policy

We may revise, delete and/ or alter any of the terms and conditions of this Policy subject to receipt of the prior approval of the Regulatory Authority. We will intimate you by sending a prior written notice of 30 (Thirty) days, before revising, deleting and/or altering any of the terms and conditions of this Policy.

31. Loss of Policy Document

- a. You should submit a written intimation about the loss of the Policy document and the reason for the loss. We will issue you a duplicate Policy document if we are satisfied that the original Policy document is lost or misplaced. The original Policy document immediately and automatically ceases to have any validity upon issue of the duplicate Policy document.
- b. You agree to indemnify us and hold us free and harmless from any costs, expenses, claims, awards or judgments arising out of or in relation to the original Policy document.

32. Electronic Transactions

- a. You or the Life Assured will always adhere to and comply with all our terms and conditions in relation to electronic transactions and any electronic transaction effected by you or the Life Assured, as the case may be, will constitute a legally binding and valid transaction.
- b. Such electronic transactions will include any transactions effected by you through internet, teleservice operations, short messaging services, electronic data interchange, call centres, or by means of

electronic automated machines or through other means of telecommunications, established by us or on our behalf for and in relation to this Policy or our other products and services.

33. Force Majeure

- a. If due to any act of God or State, strike, lock out, legislation or restriction by any government or any other authority or any other circumstances which are beyond our control, which restricts performance of our obligations under this Policy, then, this Policy will be wholly or partially suspended during the continuance of such force majeure conditions.
- b. Once the force majeure conditions ceases to exist, then, we will resume our obligations under this Policy for such period during which the force majeure conditions existed.

34. Issuance of Notices

- a. We also have the discretion to issue either individual notices to you or to publish general notices on our website www.indiafirstlife.com in relation to this Policy and/ or for services in relation to the same.

35. Governing Law and Jurisdiction

- 36. All claims, disputes or differences arising under or in connection with this Policy will be governed by and construed in accordance with Indian laws and shall be subject to the jurisdiction of the Indian Courts.

37. Turn Around Time for various servicing request and claims processing are as mentioned below:

Policy Servicing TAT's	
Full Surrender	15 Days
Freelook Cancellation	15 Days
Request for Refund of Proposal Deposit	15 days
Refund of outstanding proposal deposit	15 days
Maturity/Survival/Death Claims	
Processing of Maturity claim / penal interest not paid	Due Date
Raising claim requirements after lodging the Death claim	15 Days
Death claim decision without investigation requirement	30 Days
Death claim decision with Investigation requirement	120 Days

PART - G

38. Grievance Redressal

- a. You may contact us at any of the following touch points in case of any grievance or complaint -

Customer Care
IndiaFirst Life Insurance Company Ltd.
301, 'B' Wing, The Qube,
Infinity Park, Dindoshi - Film City Road,
Malad (East),
Mumbai - 400 097.
Contact No.: 1800 209 8700
Email id: customer.first@indiafirstlife.com

- b. A written communication giving reasons of either redressing or rejecting the grievance/ complaint will be sent to you within 14 (Fourteen) days from the date of receipt of the grievance/ complaint. In case We don't receive a revert from You within 8 weeks from the date of Your receipt of Our response, We will treat the complaint as closed.
- c. However, if you are not satisfied with our resolution provided or have not received any response within 14 (Fourteen) days, then, you may email us at grievance.redressal@indiafirstlife.com or write to our 'Grievance Officer' at the above mentioned address.
- d. An acknowledgment to all grievances/ complaints received will be sent within 3 (Three) working days of receipt of the complaint/grievance. If you are not satisfied with the response or do not receive a response from us within 15 days, you may approach the Grievance Cell of the Insurance Regulatory and Development Authority of India (IRDAI) on the following contact details:

IRDAI Grievance Call Centre (IGCC) TOLL FREE NO:155255
Email ID: complaints@irda.gov.in

You can also register your complaint online at <http://www.igms.irda.gov.in/>

Address for communication for complaints by fax/paper:
Consumer Affairs Department
Insurance Regulatory and Development Authority of India
9th floor, United India Towers, Basheerbagh
Hyderabad – 500 029, Telangana
Fax No: 91- 40 – 6678 9768.

- e. If you are not satisfied with our decision/ resolution, and if your grievance is related to the below mentioned issues, then, you may approach the nearest Ombudsman. The list of Ombudsmen is attached as Annexure B. The Ombudsman may receive complaints : under Rule 13 of Insurance Ombudsman Rules, 2017 ("Rules") relating to:
- i. Delay in settlement of claims, beyond the time specified in the regulations, framed under the Insurance Regulatory and Development Authority Act, 1999;
 - ii. any partial or total repudiation of claims by the life insurer, general insurer or health insurer;
 - iii. disputes over premium paid or payable in terms of insurance policy;
 - iv. misrepresentation of policy terms and conditions at any time in the policy document or policy contract;
 - v. legal construction of insurance policies in so far as the dispute relates to claim;
 - vi. policy servicing related grievances against insurers and their agents and intermediaries;

- vii. issuance of life insurance policy, general insurance policy including health insurance policy which is not in conformity with the proposal form submitted by the proposer;
- viii. non issuance of insurance policy after receipt of premium in life insurance and general insurance including health insurance; and

any other matter resulting from the violation of provisions of the Insurance Act, 1938 or the regulations, circulars, guidelines or instructions issued by IRDAI from time to time or the terms and conditions of the policy contract, in so far as they relate to issues mentioned in clauses (I) to (viii) above.

The complaint should be made in writing and the same should be duly signed by the complainant or by his legal heirs, nominee or assignee with full details of the complaint and the contact information of the complainant.

As per provision 14 of the Insurance Ombudsman Rules, 2017, the complaint to the Ombudsman can be made by you or the complainant, within a period of 1 (One) year from the date of rejection of the grievance by Us or after receipt of decision which is not to your satisfaction or after expiry of one month from the date of sending representation to Us if We fail to furnish reply to You provided the same dispute is not already decided by or pending before or disposed of by any court or consumer forum or arbitrator.

Annexure B – List of Ombudsmen

Address & Contact Details of Ombudsmen Centres

Office of The Governing Body of Insurance Council
 (Monitoring Body for Offices of Insurance Ombudsman)
 3rd Floor, Jeevan Seva Annexe, Santacruz(West), Mumbai – 400054. Tel no: 26106671/6889.
 Email id: inscoun@gbic.co.in website: www.gbic.co.in

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**If you have a grievance, approach the grievance cell of Insurance Company first.
 If complaint is not resolved/ not satisfied/not responded for 30 days then
 You can approach The Office of the Insurance Ombudsman(Bimalokpal)
 Please visit our website for details to lodge complaint with Ombudsman.**

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
Ahmedabad	Office of the Insurance Ombudsman, 2nd floor, Ambica House, Near C.U. Shah College, 5, Navyug Colony, Ashram Road, AHMEDABAD – 380 014. Tel.: 079 - 27546150 / 27546139, Fax: 079 - 27546142 Email: bimalokpal.ahmedabad@gbic.co.in	Gujarat, Dadra & Nagar Haveli, Daman and Diu
Bengaluru	Office of the Insurance Ombudsman, Jeevan Soudha Building,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, BENGALURU – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@gbic.co.in	Karnataka
Bhopal	Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, BHOPAL – 462 003. Tel.: 0755 - 2769201 / 2769202, Fax: 0755 - 2769203 Email: bimalokpal.bhopal@gbic.co.in	Madhya Pradesh & Chhattisgarh
Bhubaneswar	Office of the Insurance Ombudsman, 62, Forest park, BHUBNESHWAR – 751 009. Tel.: 0674 - 2596461 /2596455, Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@gbic.co.in	Odisha
Chandigarh	Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, CHANDIGARH – 160 017. Tel.: 0172 - 2706196 / 2706468, Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@gbic.co.in	Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Chandigarh

Chennai	Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284, Fax: 044 - 24333664 Email: bimalokpal.chennai@gbic.co.in	Tamil Nadu, –Pondicherry Town and Karaikal (which are part of Pondicherry)
New Delhi	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, NEW DELHI – 110 002. Tel.: 011 - 23239633 / 23237532, Fax: 011 - 23230858 Email: bimalokpal.delhi@gbic.co.in	Delhi
Guwahati	Office of the Insurance Ombudsman, Jeevan Nivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, GUWAHATI – 781001, (ASSAM). Tel.: 0361 - 2132204 / 2132205, Fax: 0361 - 2732937 Email: bimalokpal.guwahati@gbic.co.in	Assam, Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
Hyderabad	Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, HYDERABAD - 500 004. Tel.: 040 - 65504123 / 23312122, Fax: 040 - 23376599 Email: bimalokpal.hyderabad@gbic.co.in	Andhra Pradesh, Telangana, Yanam and part of Territory of Pondicherry
Jaipur	Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, JAIPUR - 302 005. Tel.: 0141 - 2740363 Email: Bimalokpal.jaipur@gbic.co.in	Rajasthan
Ernakulam	Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, ERNAKULAM - 682 015. Tel.: 0484 - 2358759 / 2359338, Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@gbic.co.in	Kerala, Lakshadweep, Mahe – a part of Pondicherry
Kolkata	Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340, Fax : 033 - 22124341 Email: bimalokpal.kolkata@gbic.co.in	West Bengal, Sikkim, Andaman & Nicobar Islands
Lucknow	Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, LUCKNOW - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@gbic.co.in	Districts of Uttar Pradesh : Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.
Mumbai	Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), MUMBAI - 400 054. Tel.: 022 - 26106552 / 26106960, Fax: 022 - 26106052 Email: bimalokpal.mumbai@gbic.co.in	Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane
Pune	Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, PUNE – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@gbic.co.in	Maharashtra, Area of Navi Mumbai and Thane excluding Mumbai Metropolitan Region

Noida	Office of the Insurance Ombudsman, Bhagwan Sahai Palace, 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, UTTAR PRADESH (U.P.) - 201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@gbic.co.in	State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshehar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautam Buddh Nagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur
Patna	Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, PATNA - 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@gbic.co.in	Bihar, Jharkhand

Annexure C - Funds

1. Under this Policy, you have the option to invest in the following 7 (Seven) Funds:

Fund	Investment Objectives	Asset Category	Allocation	Returns and risk
Equity1 (SFIN: ULIF009010910EQ UTY1FUND143)	The Equity1 Fund aims to generate high real rates of return in the long term through diversified equity investment with moderately reduced probability of negative returns in the short term by some exposure to debt and money market instruments.	Equity	80% - 100%	The potential returns from this Fund are the highest but the risk is high.
		Debt	0%	
		Money market	0% - 20%	
Debt1 (SFIN: ULIF010010910DE BT01FUND143)	The Debt1 Fund aims to provide returns which exceed inflation in the long term with low probability of negative returns in the short term through diversified exposure to debt and money market instruments.	Equity	0%	The potential returns are lower than the tailor made fund but the risk is moderate.
		Debt	70% - 100%	
		Money market	0% - 30%	
Balanced 1 (SFIN: ULIF011010910BA LAN1FUND143)	The Balanced1 Fund aims to provide returns in excess of inflation in the long term through diversified equity investment with reduced probability of negative returns in the short term by a balanced exposure to debt and money market instruments.	Equity	50% - 70%	The potential returns are lower than the Equity Fund but the risk is moderate to high
		Debt	30% - 50%	
		Money market	0% - 20%	
Value (SFIN: ULIF013010910VA LUEFUND0143)	The value Fund aims to provide a long term capital appreciation through investment in equity that are relatively undervalued to their expected long-term high earnings and growth potential	Equity	70% - 100%	The potential returns from this Fund are the highest but the risk is high.
		Debt	0%	
		Money market	0% - 30%	
Index Tracker Fund (SFIN: ULIF012010910IN DTRAFUND143)	To provide high growth opportunities with an objective of long term capital appreciation through investments primarily in equity and equity related instruments.	Equity	90% - 100%	The potential returns from this Fund are the highest but the risk is high.
		Debt	0%	
		Money market	0% - 10%	

Equity Elite Opportunities Fund (SFIN:ULIF020280716EQUELITEOP143)	To provide capital appreciation by investing primarily in equity with combination of money market instruments. The investment strategy will involve flexibility of investing in large cap and mid cap stocks so as to benefit out of the opportunities arising in various sectors/ themes from time to time.	Equity	60% - 100%	The potential returns from this Fund are high but the risk is high.
		Money Market	0% - 40%	
Dynamic Asset Allocation Fund (SFIN:ULIF015080811DYAALLFUND143)	To provide high growth opportunities with an increased/ decreased allocation to equity with our in-house investment team's equity market's valuation (as measured by P/E)	Equity	0% - 80%	The potential returns from this fund are the highest however the risk is high.
		Debt	0% - 80%	
		Money Market	0% - 40%	

2. Under this Policy, you have the option of switching the Fund Value from one fund to another fund, subject to receipt of a written request from you.
3. We have the right to introduce new funds to this Policy and offer the same to you, subject to receipt of prior approval of the Regulatory Authority.
4. We have the right to discontinue any of the existing Funds by giving you 3 (Three) months prior written notice, subject to the prior approval of the Regulatory Authority.
5. The discontinued policy fund (SFIN: DPFF016140511DPFND00000143) shall have the following asset categories
 - i) Money Market Instruments:0% to 40%
 - ii) Government securities: 60% to 100%

The excess income earned in the discontinuance fund over and above the minimum guaranteed interest rate shall also be apportioned to the discontinued policy fund in arriving at the proceeds of the discontinued policies and shall not be made available to the shareholder. The current minimum return on the fund shall be 4% p.a. compounded or as prescribed by IRDA from time to time. Fund management charge of 50 bps per annum on discontinuance policy fund value shall be levied.

Annexure D - Charges

Under this Policy, we will levy the following charges:

1. Premium Allocation Charge

1.1. The following Premium Allocation Charge will be levied by us if you have opted to pay the Premium as Regular Premiums or Limited Premiums:

Policy Year	Premium Allocation Charge
Year 1	6%
Year 2 - 5	4%
Year 6 and above	2%

1.2. Allocation Charge for Single Premium Policy is 2% of Single Premium.

2. Top-up Premium Allocation Charge

2.1. We will levy a Top-up Premium Allocation Charge of 2% of Top-up Premium.

3. Mortality Charge

3.1. We will levy Mortality Charges for providing insurance coverage on the life of the Life Assured by cancellation of Units at the beginning of each Policy month. The Mortality Charge is guaranteed throughout the Policy Term.

3.2. We will levy the Mortality Charges on the sum at risk, i.e. the excess of the higher of Sum Assured or 105% of total Premiums paid over the Fund Value, subject to the sum at risk being non-negative, i.e. it should not be negative or zero, in accordance with the following table:

Standard mortality Rates per Rs 1,000 of sum at risk for males:

Standard Annual Mortality Charge Rates							
Age last birthday	Males Rate	Age last birthday	Males Rate	Age last birthday	Males Rate	Age last birthday	Males Rate
5	1.23	31	1.22	57	10.55	83	89.39
6	0.94	32	1.26	58	11.36	84	97.15
7	0.74	33	1.32	59	12.24	85	105.56
8	0.60	34	1.38	60	13.19	86	114.66
9	0.52	35	1.46	61	14.22	87	124.53
10	0.48	36	1.55	62	15.36	88	135.21
11	0.49	37	1.65	63	16.61	89	146.78
12	0.52	38	1.77	64	17.99	90	159.30
13	0.58	39	1.91	65	19.51		
14	0.64	40	2.07	66	21.19		
15	0.72	41	2.26	67	23.04		
16	0.79	42	2.47	68	25.07		
17	0.85	43	2.72	69	27.28		

18	0.91	44	3.01	70	29.71		
19	0.96	45	3.34	71	32.36		
20	1.00	46	3.73	72	35.25		
21	1.03	47	4.16	73	38.4		
22	1.05	48	4.64	74	41.82		
23	1.07	49	5.17	75	45.54		
24	1.08	50	5.74	76	49.59		
25	1.09	51	6.35	77	53.98		
26	1.10	52	6.99	78	58.75		
27	1.12	53	7.65	79	63.93		
28	1.13	54	8.33	80	69.54		
29	1.15	55	9.04	81	75.63		
30	1.18	56	9.78	82	82.23		

3.3. If the Life Assured is a female and above age 18 (Eighteen) years of Age as at last birthday, then, an age set-back of 3 (Three) years shall be applicable for the purpose of calculation of Mortality Charges subject to the condition that the applicable rate will not be lower than the Male rate at age 18. If the Life Assured is a female who is less than 18 (Eighteen) years of Age as at last birthday, then, the Mortality Charges for Male life of the same age will be applicable. If the Life Assured is Transgender then Male rate is applicable.

3.4. The Mortality Charges may be different for substandard lives and the same shall be levied in accordance with our board approved underwriting policy.

4. Fund Management Charge

4.1. We will levy a Fund Management Charge of 1.35% (One and Thirty Five Hundredths percent) per annum on each of the Funds on each Valuation Date at the time of computation of NAV as a percentage of the Fund Value and shall be appropriated by adjusting the NAV. The Fund Management Charge shall not exceed 1.35% (One and Thirty Five Hundredths percent) per annum throughout the Policy Term.

5. Switching Charge

5.1. Currently, we will not levy any switching charges during the Policy Term. However, we reserve the right to introduce charges for switching of Funds, subject to receipt of the prior approval of the Regulatory Authority, which shall not exceed INR 500 (Five Hundred) per switch.

6. Discontinuance Charge

6.1. We will levy the following Discontinuance Charges:

Where the Policy is discontinued during the Policy year	Discontinuance Charge for Regular Premium / Limited Premium policies as a percentage of the Annualized Premiums or the Fund Value (as on the date of Discontinuance of Policy), whichever is lower	Discontinuance Charge for Single Premium policies as a percentage of the Single Premium or the Fund Value (as on the date of Discontinuance of Policy), whichever is lower
1	6%, subject to maximum of INR 3000	1%, subject to maximum of INR 6000.

2	4%, subject to maximum of INR 2000	0.5%, subject to maximum of INR 5000.
3	3%, subject to maximum of INR 1500	0.25%, subject to maximum of INR 4000.
4	2%, subject to maximum of Rs.1000	0.1%, subject to maximum of INR 2000.
5 and onwards	Nil	Nil

7. **Partial Withdrawal Charge**

7.1. We will not levy any partial withdrawal charges under this Policy for any Partial Withdrawals made by you in accordance with Section 11.

8. **Premium redirection Charge**

8.1. Premium redirection is allowed for future investments towards a different fund or set of funds from 2nd year onwards. Premium redirection is free of charge.

9. **Miscellaneous Charge**

9.1. We will not levy any miscellaneous charges under this Policy.

10. **Goods and Service Tax**

10.1. We will deduct the applicable goods and service tax, cesses and levies, if any, in accordance with the applicable provisions of Indian tax laws on all the applicable charges levied by us under this Policy. The goods and service tax deducted by us is in addition to the charges as specified in Annexure D. These tax rates are subject to change basis any change in the directives issued by the Government.